

FIR No. 40/2020
PS Kalyanpuri
State vs. Firoz Ali @ Sankey

21.08.2020

Normal functioning of subordinate courts is suspended till 31.08.2020 in light of Covid pandemic.

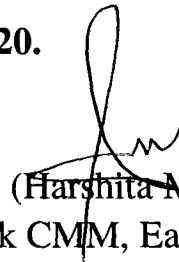
Ld. PO is on maternity leave.

Pr :- Ld. APP for the State (through CISCO Webex Conferencing facility).

None for the accused.

Reply of IO to bail application received.

Put up for consideration on **24.08.2020**.



(Harshita Mishra)

Link CMM, East District,
KKD Courts, Delhi,
21.08.2020

CC No. 1404/2020
PS EOW
Siddharth Vasudev vs. State

11.08.2020

Normal functioning of subordinate courts is suspended till 14.08.2020 in light of Covid pandemic.

Ld. PO is on maternity leave.

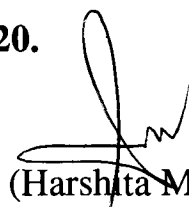
Pr :- Sh. Abhinav Sharma, Ld. Counsel for the complainant (through CISCO Webex Conferencing facility).

Inspector Vijay Kumar in person (through CISCO Webex Conferencing facility).

Ld. Counsel for the complainant has filed (via email) a reply to the action taken report in respect of the application u/s 156(3) Cr.P.C. Same be taken on record.

The counsel for the complainant has sought certain directions for the DCP, EOW to file status report in the present case. Ld. Counsel for the complainant is directed to file case laws in support of his contentions.

Put up for consideration on **21.08.2020**.



(Harshita Mishra)
Link CMM, East District,
KKD Courts, Delhi,
11.08.2020

1.

E-FIR No. 044716/19
PS Pandav Nagar
State vs. Unknown

21.08.2020

Normal functioning of subordinate courts is suspended till 31.08.2020 in light of Covid pandemic.

Ld. PO is on maternity leave.

This is an application for releasing the vehicle bearing no. DL-7SCJ-1347 (Honda Activa Scooty) on superdari to the Authorized Representative of ICICI Lombard GIC LTD./Lawful owner.

Pr :- None for the State.

Applicant Mohd. Faisal, Authorized Representative of ICICI Lombard GIC LTD., in person.

IO is absent.

Reply of IO is received.

Heard submissions on the application for releasing the vehicle bearing no. DL-7SCJ-1347 (Honda Activa Scooty) on superdari to the applicant. It is stated that the said vehicle was insured by the ICICI Lombard GIC Ltd. and due to the untraced report filed by the IO, the company has paid the settled claim amount to the registered owner of said vehicle Sukhdev Taneja and in consideration thereof got Indemnity Bond executed by the said Insured in favour of the Insurance Company. Wherein under the said Indemnity Bond, the insured has duly subrogated and transferred all his rights and interests with respect to the said vehicle completely in favour of the Insurance Company, now company is the lawful Owner of the vehicle. The copy of the indemnity bond has also been filed alongwith the application.



2.

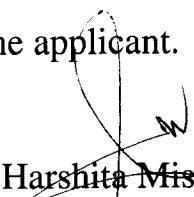
Report has been filed by the IO. Report perused. It is stated in the reply that there is no objection, if the vehicle in question is released to its owner / lawful claimant.

Considering the same, in view of the judgment of Hon'ble High Court of Delhi titled as "Manjit Singh Vs. State" Criminal M.C. 4485/2013, the said seized vehicle be released to the applicant / ICICI Lombard GIC LTD. subject to following conditions:-

1. IO is directed to release the vehicle to applicant/ ICICI Lombard GIC LTD. After preparing a detailed panchnama, taking photographs of the vehicle and valuation report.
2. The photographs of the vehicle should be attested and counter signed by the complainant / accused as well as by the person to whom the custody is handed over.
3. IO is directed to get the valuation of the vehicle in question done and the applicant is directed to furnish security-cum-indemnity bond of the like amount before the IO.
4. IO is directed to file the panchnama, photographs of the vehicle in question and the valuation report with the final report of this case.
5. IO is also directed to verify the address of the applicant/ registered owner of the vehicle in question.

A copy of this order be given dasti to the applicant.

Application stands disposed off.


(Harshita Mishra)
Link CMM, East District,
KKD Courts, Delhi,
21.08.2020

1.

FIR No. 210/2020
PS Kalyanpuri
State vs. Abhishek @ Shubham & Anr.

21.08.2020

Normal functioning of subordinate courts is suspended till 31.08.2020 in light of Covid pandemic.

Ld. PO is on maternity leave today.

Pr :- Ld. APP for the State (through CISCO Webex Conferencing facility).

Sh. Ram Lal, Ld. Counsel for the accused / applicant.

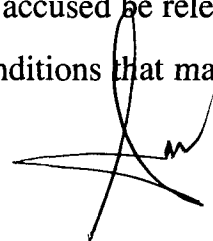
Applicant / accused is in JC.

IO is absent.

Ld. Counsel for the accused has moved an application u/s 437 Cr.P.C for grant of bail to the accused Abhishek @ Shubham.

Reply of the IO is received. Copy of the same be supplied to the counsel for the accused / applicant.

It is stated by the counsel for the accused that the accused has been falsely implicated in the present case and he had no complicity or role to play in the offence in question. It is stated that the accused was earlier released on interim bail in the present matter vide order dt. 24.05.2020. However, subsequently, on 08.06.2020, the accused was arrested in FIR No. 145/2020, PS Madhu Vihar. The accused was again sent to JC thereafter. The accused has been granted bail in FIR No. 145/2020, PS Madhu Vihar vide order dt. 17.08.2020. He submits that during the subsequent incarceration, the period of interim bail in the present case expired and hence, the present application for grant of regular bail to the accused had been moved. It is stated by the counsel for the accused that the charge sheet has been filed in the instant matter in the interregnum and further detention of the accused was not warranted as there was no need for further custodial interrogation. The counsel for the accused has cited the young age of the accused to press for grant of bail to him. It is further stated that the accused be released on bail as the accused was willing to comply with all terms and conditions that may be



2.

imposed on him while granting bail.

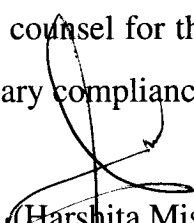
Per-contra, Ld. APP for the State has opposed the bail application citing the gravity of allegations levelled and the past criminal history of the accused.


Submissions heard. Record perused.

Accused had been in JC in the present case from 04.05.2020 till 24.05.2020 & has been in JC again from 08.06.2020 till present. The charge sheet in the instant matter has admittedly been filed by the IO in the concerned court on 23.06.2020. Further detention of the accused is not required for further interrogation for the ends of effective investigation. Taking these factors into account coupled with the youth of the accused and the prevailing Covid pandemic, which calls for de-congestion of jails, I deem it fit to grant bail to the accused Abhishek @ Shubham on his furnishing bail bonds and surety bonds in the sum of Rs. 20,000/- each. Accused is directed not to tamper with evidence; threaten prosecution witnesses; commit any offence of a similar kind when on bail; to apprise the IO expeditiously about any change of address; and to regularly appear before the IO and the court as and when called upon to do so. Any breach of the bail condition, if brought to the notice of the court, might entail cancellation of bail of the accused.

Application is disposed off in the above said terms.

Copy of this order be given dasti to the counsel for the accused and be also sent to the Jail Superintendent concerned for necessary compliance.


(Harshita Mishra)
Link CMM, East District,
KKD Courts, Delhi,
21.08.2020


21/08/2020
Dipesh Kumar
RAN

FIR No. 189/2019
PS Kalyanpuri
State vs. Dabbu @ Deepak

21.08.2020

Normal functioning of subordinate courts is suspended till 31.08.2020
in light of Covid pandemic.

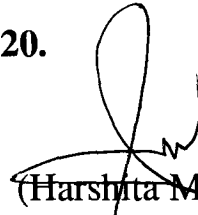
Ld. PO is on maternity leave.

Pr :- Ld. APP for the State (through CISCO Webex Conferencing facility).

None for the accused.

Reply of IO to bail application received.

Put up for consideration on **24.08.2020**.



(Harshita Mishra)
Link CMM, East District,
KKD Courts, Delhi,
21.08.2020

FIR No. 210/2020
PS Kalyanpuri
State vs. Shahrukh Khan

21.08.2020

Normal functioning of subordinate courts is suspended till 31.08.2020 in light of Covid pandemic.

Ld. PO is on maternity leave.

Pr :- None.

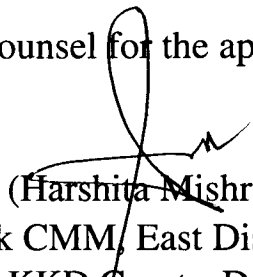
This is an application for calling an explanation from the Jail Authorities for non-release of the accused in the present case, despite release warrants being sent.

Reply received from the Jail Superintendent, citing the various criminal cases in which the accused had been sent to jail. The accused, though on bail in the present case, has not been released on bail in FIR No. 113/2020, PS Madhu Vihar and the Jail Authorities have so far not received any bail order in the said FIR.

Copy of the reply received from the Jail Superintendent be supplied to the counsel for the applicant.

Application is disposed off.

Copy of this order be given dasti to counsel for the applicant.


(Harshita Mishra)
Link CMM, East District,
KKD Courts, Delhi,
21.08.2020